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SLP(C)No. 10170 OF 2004
ITEM No.19

Court No. 3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10170/2004

(From the judgement and order dated 05/05/2004 in WA 502/04
of The HIGH COURT OF DELHI AT N. DELHI)

EDUCATIONAL CONSULTANTS INDIA LTD. & ORS

Petitioner (s)

VERSUS

G.L. SAGAR & ANR.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
and permission to accept dim pages)

Date : 31/05/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Mukul Rohtagi, ASG.

Mr. C.B.N. Babu, Adv.

Mr. R.P. Goyal, Adv.

For Respondent (s) Mr. Sanjeev Ralli, Adv.

Mr. R.P. Wadhvani, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. R.P. Wadhvani, learned counsel accepts notice. Therefore formal service of notice is dispensed with. Counter affidavit be filed within four weeks. Rejoinder, if any, may be filed within two weeks thereafter.

In the meantime there will be an ad interim stay.

[SUMAN WADHWA][MADHU SAXENA)

COURT MASTER COURT MASTER